

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>09.11.2006</p> <p><u>RA 8/2005 (OA 102/2003) with MA 186/2005</u></p> <p>Mr. Gaurav Jain, counsel for applicants.</p> <p>Heard the learned counsel for the applicants.</p> <p>Learned counsel for the applicants submits that since the Writ Petition has been filed before the Hon'ble High against the order passed by this Hon'ble Tribunal, this Review Application has become infructuous.</p> <p>In view of the averments made by the learned counsel for the applicant, this Review Application is dismissed as having become infructuous.</p> <p>There is no need to pass order in MA No. 186/2005 for condonation of delay in filing the Review application. The same is also dismissed.</p> <p><i>[Signature]</i> J.P. SHUKLA) MEMBER (A)</p> <p><i>[Signature]</i> (KULDIP SINGH) VICE CHAIRMAN</p> <p>AH</p>